

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4622  
ANSWERED ON:08.12.2010  
PERMISSION TO JOIN PRIVATE COMPANIES  
Bais Shri Ramesh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether decision has been taken by the Government to allow IAS officers to join private companies which are neither controlled nor funded by the Government without going on deputation as per the consolidated Deputation Guidelines dated 28 November, 2007 while being in active Government service and yet continuing their lien/right of Government service;

(b) if so, the details thereof;

(c) whether this decision is still in force;

(d) if so, whether the Government would allow those IAS officers who have resigned from their Government service in the period from the date of this decision/notification till today, to join back their Government service whenever they wish; and

(e) if not, the reasons therefor?

**Answer**

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) & (b) : No, Sir. In terms of provisions of the consolidated Deputation Guidelines dated 28/11/2007, deputation to autonomous, trust, society etc. not controlled by the Government, or a private body is permitted under Rule 6(2)

(ii) of IAS (Cadre) Rules, 1954. Posts to be covered are as follows:-

i) Registered Societies or Trusts or Foundations or non-profit organizations or NGOs or cooperatives;

ii) Apex bodies of Industries and Commerce;

provided that such autonomous or private bodies fulfil all four of the following criteria:

a. They are functionally autonomous of the Central and State Governments;

b. They are not substantially funded by the Central and State Government;

c. The Central or State Governments do not have powers to give them directions; and

d. They are not companies registered under the Registration of companies Act.

Thus, deputation to private bodies, which are companies, registered under the Registration of Companies Act is not permitted under Rule 6(2)

(ii) of the IAS (Cadre) Rules, 1954.

(c) to (e) : Do not arise.